

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 3374/2024 In C.P. (IB)/370(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2024**

**NAME OF THE PARTIES: - Dhiren Shah Resolution Professional of
Sterling Healthcare Limited
IN THE MATTER OF
L&T Finance Limited
Vs
Sterling Healthcare Limited**

Section: 60(5), Sec 12(2), Rule 11 of NCLT, 2016 U/s 7 of (IBC)

ORDER

IA.No.3374/2024: - Adv. Tanmay Kelkar i/b Adv. Aniruth Purusothaman appeared for the Applicant/RP. This Application has been filed by the Resolution Professional seeking an extension of the CIRP period of 90 days, i.e. from 05.06.2024 to 03.09.2024. It has been pointed out that presently, after the issuance of From-G, as many as three EoIs were received and RFRP has been issued to the PRAs and 30.06.2024 is the last date of submission of the Resolution Plan by the PRAs. The process may take some time. Therefore, 90 days extension is required. Taking into consideration the averments made in the application, we deem it appropriate to grant an extension of the CIRP period of 90 days. The CIRP is therefore extended by 90 days from 05.06.2024 to 03.09.2024. **IA.No.3374/2024 is allowed and disposed of** accordingly.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)